

the Table a copy of the Finance Accounts of the Central Government for the year 1961-62. [Placed in Library See No. LT-1223|63].

May I also lay on the Table another Paper?

Mr. Speaker: Yes.

ATTORNEY-GENERAL'S OPINIONS
ON THE COMPULSORY DEPOSIT
SCHEME BILL.

Shri Morarji Desai: Sir, I beg to lay on the Table a copy of Attorney General's opinion on the Compulsory Deposit Scheme Bill No. 9 of 1963. [Placed in Library, See No. LT-1224/63].

May I also be permitted to say that I have requested Attorney General to be present here at 5 o'clock so that if any clarifications are required, they can be asked.

Some Hon. Members rose—

Mr. Speaker: There is one thing that I may say in this connection. I received certain questions from Mr. A. P. Jain. He asked me that those questions be forwarded to the Minister as well as to the Attorney General so that he may answer those questions; when he makes a statement. When he comes here, of course, he will make a statement.

Shri Morarji Desai: We will send them to him now. I have received them just now.

Mr. Speaker: Now that the statement has been laid, if any other hon. Member also wants some questions to be put or to be clarified, he may kindly give them within an hour or so so that those also may be sent to him and when he addresses the House, he might answer those things also. (*Interruption*).

Some Hon. Members: We should have copies of this.

Shri Morarji Desai: They are ready.

Mr. Speaker: For all Members, they are in the Publications Counter. They

can have it just now. They are available.

Shri Sonavane (Pandharpur): The opinion of the Attorney-General should be circulated.

12.40 hrs.

STATEMENT BY THE MINISTER
OF LAW

The Minister of Law (Shri A. K. Sen): May I point out, Sir, that Shri A. P. Jain has stated that I relied upon article 31(2A). I said quite the contrary. I said that there was no question of acquisition

12.40½ hrs.

ESTIMATES COMMITTEE

STATEMENTS SHOWING REPLIES TO
RECOMMENDATIONS

Shri Dasappa (Bangalore): I beg to lay on the Table the following statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Reports:

- (i) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Seventeenth Report of the Estimates Committee (Second Lok Sabha);
- (ii) Statement showing the replies to the recommendations noted in Chapter IV of the Fourteenth Report of the Estimates Committee (Third Lok Sabha);
- (iii) Statement showing the replies to the recommendations noted in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha);
- (iv) Statement showing the replies to the recommendations noted in Chapter IV of the Seven-